

Crl Appeal No. 3 of 2010

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri MZ Ahmed, Senior Advocate, assisted by Mrs B Dutta, Advocate, present for the appellant.

Shri ND Chullai, Senior GA, present for the State respondents.

This appeal appears to have been admitted on 29.04.2010. The accused/appellant appears to have been enlarged on bail vide order dated 25.05.2010, passed in Crl. Misc. Case No. 8 of 2010. Papers and records further disclose that this criminal appeal was not listed since July, 2010.

Registry is directed to call for explanation of the concerned official and place the same before the Chief Justice on the administrative side.

Learned counsel for the appellant prays for and is allowed two weeks' time to get the paper book prepared as the lower court record has been received long back.

List this appeal for hearing on 11.06.2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

MC No.35 of 2014
IN WA No. 33 of 2014

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

In view of the interim order passed in WA No. 33 of 2014, no further order needs to be passed in this Misc. Case.

Accordingly, Misc. Case No. 35 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

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21.05.14

MC No. 36 of 2014
IN WA No. 55 of 2010

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri SC Shyam, Senior Advocate, present for the applicants.

Mrs PDB Baruah, Advocate, present for the respondent.

Heard.

By means of this application, the writ appellants have sought correction in the cause title of WA No. 55 of 2010.

The application is bonafide and as such the same is allowed. Necessary correction may be made in WA No. 55 of 2010 during the course of the day.

Misc. Case No. 36 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

MC No. 283 of 2011
IN WA No. 31 of 2011

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 31 of 2011.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

MC No. 352 of 2012
IN WA No. 23 of 2012

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 23 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

WA No. 10 of 2014
IN WP(C)No. 361 of 2011

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri R Jha, counsel for
the respondent. List on Monday (26.05.2014) for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

WA No. 12 of 2014
IN WP(C)No. 284 of 2012

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri SC Shyam,
counsel for the respondents. List after two weeks for
hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

WA No. 23 of 2012

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri Thapa, counsel for
the appellant. List on Monday (26.05.2014) for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

WA No. 24 of 2012

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri JM Thangkhiew,
counsel for the respondent No. 4. List on 28.05.2014 for
hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

WA No. 31 of 2011

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri Thapa, counsel for
the respondents. List on Monday (26.05.2014) for
hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

WA No. 33 of 2014
IN WP(C)No. 197 of 2012

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri KS Kynjing, Senior Advocate, assisted by Shri
H Kharmih, Advocate, present for the appellant.

Shri R Sahu, Advocate, present for the respondent.

Heard.

This writ appeal is directed against the judgment
and order dated 17.4.2014, passed by the learned single
Judge in WP(C)No. 197 of 2012, whereby, writ
respondents No. 1 and 2 have been directed to pay
compensation to the petitioner and minor children of the
deceased (Anita Sangma) who died on account of
electrocution, and the said respondents have been further
directed to remove all high tension electric wire lines from
the public places in the State.

Admit the appeal.

List for hearing after four weeks. Meanwhile, as an
interim measure, it is directed that direction to the
respondents (present appellant) to remove all high tension
electric wire lines from public places in the State of
Meghalaya, is stayed until further orders of this Court.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

WA No. 55 of 2010

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri SC Shyam, Senior Advocate, present for the
appellants.

Mrs PDB Baruah, Advocate, present for the
respondent.

This is an admitted appeal. Today, cause title of
the writ appeal has been allowed to be corrected vide
order of the date passed in Misc. Case No. 36 of 2014.

List this writ appeal for hearing in the next week.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

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21.05.14

WP(C)No. 80 of 2014

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mrs T Yangi, Advocate, present for the petitioners.

Shri MF Qureshi, Advocate, present for the
respondents.

This is an admitted writ petition in which affidavits
have already been exchanged.

List this writ petition for hearing after three weeks.
Interim order as modified is extended till the next date of
listing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

WP(C)No. 245 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri N Mozika, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for respondents prays for and is
allowed further one week's time to file counter affidavit.

List after one week.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14

WP(C)No. 251 of 2013

21.05.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri L Gope, counsel
for the petitioner. List after three weeks. Meanwhile,
petitioner may file rejoinder affidavit.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
21.05.14